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on Table copy (in English and Hindi) the of Fourth Annual Report and Accounts of the Maharashtra Agro-Industries Development Corporation Limited, for the year 1969-70, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon, under sub-section (1) of section 6 9A of the Companies Act, 1956. [Placed in Library. See No. LT-3016/72],

Message from

MINISTRY OF AGRICULTURE (DEPART-MENT OF AGRICULTURE) NOTIFICATIONS

SHRI ANNASAHEB SH1NDE: Sir, I also beg to lay on the Table a copy (in English and Hindi) each of the following Notifications of the Ministry of Agriculture (Department of Agriculture), under subsection (6) of section 3 of the Essential Commodities Act, 1955 :-

- (i) Notification G.S.R. No. 240 (E) dated the 30th March, 1972, publishing the Fertilizer (Control) First Amendment Order, 1972.
- (ii) Notification G.S.R. No. 215 (E) dated the 6th April, 1972, publishing the Fertilizer (Control) Second Amendment Order, 1972.

[Placed in Library. For (i)-r(ii) See No. LT-3065/72].

THE DELHI, MEERUT AND BULAND-SHAHR MILK AND MILK PRODUCTS **CONTROL ORDER, 1972**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): Sir, I beg to lay on the Table under sub-section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Agriculture (Department of Agriculture) Notification S.O. No. 342 (E), dated the 6th May, 1972, publishing the Delhi, Meerut and Bulandshahr M'ilk and Milk Products Control OrdeT, 1972. [Placed in Library See No. LT-3066/72].

MESSAGE FROM THE LOK SABHA

I. THE GENERAL INSURANCE (EMER GENCY PROVISIONS) AMENDMENT BILL, 1972

II. THE SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL, 1972

SECRETARY: Sir, I have to report to the House * the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the General Insurance (Emergency Provisions) Amendment Bill, 19 2, as passed by Lok Sabha at its sitting held on the 22nd May, 1972."

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"In accordance with the provisions of Rules 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1972, as passed by Lok Sabha at its sitting he!d on the 22nd May, 1972."

Sir, I lay a copy of each of the Bills on the Table

REFERENCE TO THE FUNCTIONING OF THE DELHI MILK SCHEME

MR. DEPUTY CHAIRMAN: Before we proceed to the legislative business, I would call Dr. Bhai Mahavir who wanted to raise an

DR. BHAI MAHAVIR (Delhi): Sir. I wish to draw the attention of the House to the way in which the Delhi Milk Scheme is functioning. Some time back, Members of this House and the other House were taken round the Milk Scheme here and there were some Press reports that Members found some dirt and squalor and things not being

maintained properly. There have been complaints about some sort of corruption there andthere have been people who have been bringing some insects and flies in the milk bottles. Sir, there have been people who have smelt a rat in the affairs of the Milk scheme. But Sir, I never knew that the Milk Scheme could go so far as packing a rat in a milk which 1 have brought here for inspection by the hon. House.

Re functioning

AN HON. ' MEMBKR: Is it actually a rat?

DR. BHAI MAHAVIR: Yes. it is a regular rat and it is heie for anybody to inspect. It is a regular rat and you can have a look at it. In fact, some Members of this House may like to inspect it.

SHRI SHYAM LAL YADAV (Uttar Pradesh): Send it to the Minister concerned.

SHRI BHUPESH GUPTA (West Bengal): We have been accustomed to political rats . . .

(Interruption)

DR. BHAI MAHAVIR: Sir, what I wish to point out is this, I am not aware if this is an effort to reduce the population of rats in Delhi or to reduce the population of human beings or if it is an effort to provide vitaminised milk by some sort of . .

SHRI MAHAVIR TYAGI (Uttar Pradesh): Is it sealed?

DR. BHAI MAHAVIR: Yes, the seal was fixed. This milk bottle was purchased from Booth No. 781 in West Punjabi Bagh by a friend of mine who is a medical practitioner, Dr. N. K. Khosla. This bottle was properly sealed and when they tried to open it they were not able to first establish what the thing was. They thought that perhaps it was some dung or something like that. But when they opened it was a regular rat packed inside the bottle. Now the whole milk has gone bad and the rat has got swollen. It was was pushing itself up but I tried to fix it there so that it could be inspected properly and disposed of.

Sir, the purchaser of this bottle, my doctor friend, contacted the Zonal Offi.er (Health), Dr. B. S. Vohra. But he was busy with the strike of sweepers going on here. He could not contact him. In the afternoon yesterday he made a complaint on the telephone to the Chairman of Delhi Milk Scheme. Today he contacted Dr. Tyagi, Health Officer of the Corporation. Dr. Tyagi asked him to send a complaint in writing to the Chairman and endorse a copy to him. He also contacted Dr. O.P. Sharma, Additional Director of Health. Delhi Administration. Til! this morning nothing has been done. This milk bottle was purchased yesterday. The condition of the milk has gone wrong during the time it was kept.

of Delhi Milk Seeme

This is too serious a matter and too scandalous state of affairs'o be permitted to continue in a capital of the country. Now, Sir, if this th ng can happen in a Scheme financed by the Government, run by the Health Ministry, which is subsidized in a large measure and if the citizens of Delhi can be fed on rats or with milk treated with rats it is a very deplorable state of affairs...

SHRI MAHAVIR TYAGI : What would be the motive of this?

DR. BHAI MAHAVIR: Motive of the rat or the motive of the doctors? I don't think at ybody can intentional!:? do it. Bu». I do say that it is a case of very serious negligence and it should be taken as such and a serious notice should be taken of this.

SHRI A. K. A. ABUT SAMAD (Tamil Nadu): Sir, on a point of order. Can a rat be brought inside the House?

(Interruption)

MR. DEPUTY CHAIRMAN: If a rat can get into a bottle, It can also come to the House . . .

(Interruption)

DR. BHAI MAHAVIR: I do not know what is the position now. But till tome time back, the Corporation staff was not permitted to take samples of milk from the milk bottles supplied by the Delhi Milk Scheme because there had been the experi[Dr. Bhai Mahavir]

ence of the milk being below standard milk being supplied to the peop'e. After the Government came to the protection of the Scheme by restricting the Cop .nation staff from taking samples of the milk, there can certainly be something worse being sold under cover of Government protection. Sir, I may be permitted to make a present of the bottle to the Health Minister, who is also the leader of the House, and I request that he may look into it.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): Today I tried to find out from the Chairman of the D.M S., and he has reported that he was contacted by one Dr. Khosla of Punjabi Bagh who made a on telephone to the Chairman of complaint the D.M.S. Then, Shri Lai, Chairman, advised him to keep the bottle intact so that it could be collected and investigation could be made. And then one employee of the D.M.S. was sent in the morning to the house of Dr. Khosla to collect the bottle. But then Dr. Khosla informed him that this bottle has been sent to a Member of Pailiament. Now the question is, we have to see two tilings. If the bottle was in a scaled condition

DR. BHAI MAHAVIR: It was, very much.

PROF. SHER SINGH: Then, of course, the DMS has to be blamed. We will surely make investigations.

DR. BHAI MAHAVIR: Please do not try to offer any false excuses or false pleas. I am telling you, noboby would be interested in trying to fabricate a charge of this type. It was very much sealed. Only now because it is swollen and because of the Diessure it has been pushing itself out we iave tried to keep it in its place. I would equest you to inspect it.

PROF. SHER SINGH: Dr. Khosla vas asked by the Chaiiman of the DMS to recp it intact. Instead of doing that he ias...... (Interruption) I think it is not ntact now. The hon. Member has said the ap has been removed.

डा॰ भाई महाबीर: आप की तसल्ली के लिए अभी कैंग है।

घो । शेर सिंह : आपने वहा कि कैप को रिमुब किया केप को खोला...

DR. BHAI MAHAVIR: It was pushing itself out and it pushed off the seal. Then we had to keep it down and the seal has been kept. I have only used a string to keep it in position. Otherwise the seal was very much intact. There is n» question of anybody pushing a rat inside.

PROF. SHER SINGH: I assure the hon. Members that we will make an iavesti-gation.

SHRI BHUPESH GUPTA: This is not a court of law where you have to prove or disprove. The hon. Member has said it and you can find it out.

PROF. SHER SINGH: We will investigate.

MR. DEPUTY CHAIRMAN: You can make an inquiry and find out.

PROF SHER SINGH: We will find it out and we shall certainly punish whoever was responsible for all this negligence—the supervisors who are supposed to see before the bottles are filled whether there is any foreign material. Now that is to be found out. We have to see if some supervisor whose duty it is to see that before the bottles arc filled there is no fcreign material in the bottle is at lauit. We will make investi-

REFERENCE TO THE BIASED REPORTING IN THE PRESS OF THE PROCEEDING OF THE HOUSE

श्री बनारसी दास (उत्तर प्रदेश) : उप-सभापति महोदय, मैं आपके द्वारा ध्यान आक-षित करना चाहता है प्रेस की रिपोर्टिंग के ढंग पर । प्रेस के प्रतिनिधि यहां पर ऐक्रेडिटैंड है। लेकिन आम तौर से जो रिपोर्टिंग होती है वह सब्जैक्टिव होती है न कि आब्झैक्टिव। प्रेस